

Girish Kumar Vs. Jitender @ Dhaula @ Pehelwan & Others

Fresh suit for permanent and mandatory injunction received by way of assignment.

Present: Sh. Tarun Dabas, Ld. Counsel for plaintiff.

The present proceeding is being conducted through video conferencing.

Issue summons for settlement of issues to the defendant returnable for **12.06.2020 at 2.00 pm**. The proceedings shall be conducted through video conferencing and the defendant is directed to send the reply along with documents, if any, on the official email ID of this court. PF shall be filed by the plaintiff after the regular functioning of the court resumes.

(Manish Jain)

Civil Judge/Duty Judge, North West
Rohini Courts/08.06.2020